CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

C.P. NO.48/93

FRIDAY THIS THE TWENTY FIFTH DAY OF NOVEMBER 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

Sri Sreekumar,
Aged 38 years,
S/o G.K.Menon,
Assistant Collector of
Central Excise,
61, Block 4, Akshaya Apartments,
13th Cross, Malleswaram,
Bangalore-3.

... Petitioner

[By Advocte Dr. M.S. Nagaraja]

v.

- 1. Sri Sivaraman, M.R., I.A.S., Secretary to Government, Ministry of Finance, Department of Revenue, New Delhi.
- 2. Sri S.A. Govindaraj,
 Chairman,
 Central Board of Excise & Customs,
 New Delhi.
- 3. Shri H.N. Rao, Collector of Central Excise, Karnataka Circle, Bangalore.1.

... Respondents

[By Advocate Shri M.S. Padmarajaiah ... Senior Standing Counsel for Central Government]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Although this matter comes up under the Contempt of Courts case category seeking the interference at our hands asking us to deal with an erring government for not complying with the directions given be a Bench of this Tribunal while passing its orders in O.A. No.294/92 in which a grievance had been made of the

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refusal to promote the applicant during the pendency of a departmental enquiry, we now find that there has not been a proper or alert advertence to our order made while disposing of OA No.294/92 referred to supra.

2. is common ground that the applicant while he was the subject matter of a disciplinary enquiry also surfaced for consideration for promotion to the post of Deputy Callector from the post of Assistant Collector, Bangalo e Customs Circle. On that occasion the Departmental Promotion Committee ['DPC' for short] which was charged with the task of elucidating the claim for promotica made its recommendation but put it in a sealed cov r and, therefore, when his aspirations for further progres; in his career began to languish inside a sealed cover, the applicant came up with an original application urging that notwithstanding the discipl nary erquiry he should be considered for promotion and pointed out inter alia that in the meanwhile all his funiors have come on top much to his discomfi ure. This Tribunal while disposing of the said application held that the case of the applicant for promotion should be considered notwithstanding the embalment of his chances in the sealed cover by the DPC and in that connection ordered Government to consider his case by opening the sealed cover. This is what the Tribu al said --



"Since there is no dispute that as per the extent instructions the applicant's case has to be considered for adhoc promotion upto two years from the date of the meeting of the first DPC by opening the sealed cover, we are of the opinion that the application can be disposed of by directing the respondents to consider the case of the applicant for adhoc promotion immediately without any further loss of time, particularly, in view of the fact that the two year period has since elapsed by November, 1992."

Albeit a very clear and unmistakable direction given as aforesaid enjoining upon the authorities to consider the case of the applicant for promotion after opening the sealed cover, it howevertranspired that in the penultimate portion of the order there was no reference to the opening of the sealed cover. Para 5 of the order reads thus --

"5. In the result, the application is disposed of with a direction that the respondents should consider the case of the applicant for adhoc promotion at an early date, in any case, not later than 6 weeks from the date of receipt of a copy of this order and the results of the same should be advised to the applicant immediately thereafter. The application is disposed of accordingly."

We do find from the above para which is actually the decree of the Tribunal, the direction for opening of the sealed cover and thereafter considering the matter in the light of the disclosures made by the sealed cover were not specifically referred to but then if the order in its sequence is taken note of and with particular reference to the direction in the body thereof directing the department to consider the case of the applicant for adhoc promotion read with the preceding para in which the court gave a specific direction to consider the case of the applicant for

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without doubt that the lepartment had at first to unravel the secrets of the sealed cover and after perusing the contents of the sealed cover proceed thereafter to consider the case of the applicant for promotion and to make a proper order in consequence.

- 3. We are now told and that indeed is the main string in their defence in the statement filed on behalf of the Government, vis a vis our direction regarding consideration of the claim of the applicant for promotion have been carried out figuratively. In other words they were carried out literally vis a vis the penultimate portion of the order there being no specific reference to the opening of the sealed cover before considering the case of the applicant for promotion and that procedure was not adopted. With the result since the disciplinary enquiry is said to be still pending the department was left with no option except to isolate the applicant from the demand for promotion.
- 4. We think the execuse preferred is really a vague one. We expect our orders to be read in full and construed in a pragmatic and real sense and true spirit in which the order was made. The order does not give any room for doubt or speculation on any account whatsoever. If the entire order was read and construed without a desire to find a narrow ally for escaping from the obligation imposed on the department by the



court, we think all that the department was required to do was to open up the sealed cover, take out its contents, read and pass appropriate orders in regard to granting of adhoc promotion. There can be no doubt whatsoever that the contents of the sealed cover did relate to the applicant's promotion. In the circumwe now say that the justification pleaded stances the absence of a specific direction for opening the sealed cover in order to evaluate the merit of the applicant is clearly a faux pass which we cannot countenence. We do not propose to take any action against them but on the contrary we take this opportunity to direct the respondents to open the sealed cover, look into the contents of the same and thereafter pass appropriate orders based on the recommendations of the earlier DPC as found in the sealed cover. With this observation this petition stands disposed The department will do the needful within one of £. month from the date of this order.

Sd-

MEMBER [A]

Sd-

VICE-CHAIRMAN

Central Action

Bangalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

CONTEMPT PETITION NO.48 of 1993 in

Dated:12 DEC 1994

APPLICATION NO: 294 of 1992.

APPLICANTS:- Sri Sreekumar, Bangalore, V/S.

RES PONDENTS: - Sri. Sivaraman, M.R., IAS, Secretary, Deptt. of Revenue, Ministry of Finance, New Delhi and two others.,

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- Sri.M.S.Padmarajaiah, Sr.Standing Counsel for Central Govt., High Court Bldg, Bangalore-560 001.
- 3. Sri.M.R.Sivaraman, IAS., Secretary to Government, Department of Revenue, Ministry of Finance, North Block, New Delhi-110 001.

Issued on 13/12/94 R

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on __25th November, 1994.

CM For applient 12/12/94

DEPUTY REGISTRAR
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 •38.

Dated: 12 JAN 1995

Miscellaneous APPLICATION NO: 7/95 in C.R.NO.48/1993.

APPLICANTS:- Sri.Sræekumæ Bangalore V/S.

RES PONDENTS: Sri. Sivaraman, IAS, Secretary, Deptt. of Revenue, New Delhi and two others.,

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- 1. Dr.M.S.Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- Sri.M.S.Padmarajaiah, Senéor Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on O4-O1-1995.

Issued on 12/01/95

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

Sn. Sreekumar, Vs. Sivaraman JAs, Secy. Dlo. Revenue. New Delhi & & os.

Date Office Notes Orders of Tribunal

12/25/TVRMA 4/1/95

Orders on m.A. No. 7/95 Heard learned standing

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Vice Chairman

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Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 21 MAR 1995

Misc. APPLICATION NO. 130 of 1995 in Contempt Petition No.48/1993.

APPLICANTS: Sreekumar, Bangalore

V/S.

RESPONDENTS: Sri.M.R.Sivaraman and others.,

To

- 1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560009.
- 2. Sri.M.S. Padmarajaiah, Senior Central Govt.Standing Counsel, High Court Bldg, Bangalore-560001.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Crder/Interim Order, passed by this Tribunal in the above mentioned application(s) on 10-03-1995.

Issued con 21/03/75

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DEPUTY REGISTRAR JUDIC IAL BRANCHES

In the Central Administrative Tribunal Bangalore Bench Bangalore MA 130 /95 W C Apprication No. 48 of 1993. S. M. R. SAVAVOVINAN & OS Speanumar. Orders of Tribunal Office Notes Date VL (MA)/ANV (MJ) are have heard Shri M. S.P. ander secked for extension of time from 3.3 25. Shri Stacken for Dr. M. S. Maganaja Offses the application on the ground that two moulty time time had already Com given earlier and the department should have completed the within that period. In hier of the restary function of time we think that it is a fit case to great further extension of time m (J) TRUE COPY Central Administrative Tribunal

Bangalore Bench Bangalore